**Government of India**
**Ministry of Commerce & Industry**
**Directorate General of Foreign Trade**
**New Delhi**

**Policy Circular No. 35 / 2009-14 Dated : 3rd June,2010.**

**Subject:-Inter-changeability of pharmacopeia suffix USP/EP/BP/JP/IP with the export product for fulfillment of Export Obligation.**

**PHARMEXCIL has represented that if an exporter has been issued an Advance Authorization for an export product suffixing one pharmacopoeia say USP and at the time of redemption of Advance Authorization, the exporter submits the export documents containing the export product suffixing another pharmacopoeia, say BP, the Zonal/Regional offices sometimes do not accept such exports towards fulfillment of export obligation. It has been suggested that the pharmacopoeia standard other than mentioned in the licenses should be considered towards fulfillment of export obligation, i.e., pharmacopoeia, viz., USP/EP/BP/JP may be treated as interchangeable**.

**2. The matter has been considered by the concerned Norms Committee. It was noted that General Note No.4 for 'Chemical and Allied Products' already existing in Hand Book of Procedure Vol. II reads as under:-**

***"In respect of drug items, export products have been described with/without suffix such as IP,BP,USP. While issuing licenses, suffix as such IP,BP,USP, depending upon the suffix used in the export order, may be added along with the description of the export product."***

**3. From the above, it is seen that even if a firm does not use any suffix, they are allowed to export the product with suffix BP or JP or USP as the case may be. It is thus clarified here that if an advance authorization is issued for the export product suffixing pharmacopeia say USP, the export documents containing the export product suffixing any other pharmacopoeia, viz., BP or EP or JP or IP may also be accepted towards fulfillment of export obligation against relevant Advance Authorization. Thus pharmacopeia IP, BP, EP, JP, or USP may be treated as interchangeable for the purpose of fulfillment of export obligation.**

**4. This issues with the approval of Director General of Foreign Trade.**

**Sd/-**
**(Krishan Kumar)**
**Dy. Director General of foreign Trade**

**(Issued from file No. No.01/82/162/120/AM 11-DES.III )**

**£ÉÉ®iÉ ºÉ®BÉEE®**
**BÉÉÉÊhÉVªÉ ABÉÆ =tÉÉäMÉ àÉÆjÉÉãÉªÉ**
**ÉÊBÉnä¶É BªÉÉ{ÉÉ® àÉcÉÉÊxÉnä¶ÉÉãÉªÉ**
**xÉ<Ç ÉÊnããÉÉÒ**

**xÉÉÒÉÊiÉ {ÉÉÊ®{ÉjÉ ºÉÆ0 35 /2009-14 ÉÊnxÉÉÆBÉE 3.6.2010**

ÉÊBÉÞÉªÉ&- ÉÊxÉªÉÉÇiÉ nÉÉÊªÉiBÉ BÉEEä {ÉÝ®É BÉE®xÉä BÉEä ÉÊãÉA ÉÊxÉªÉÉÇiÉ =i{ÉÉn BÉEä ºÉÉlÉ ºÉÆãÉMxÉ

ÉÊBÉEA VÉÉxÉää BÉÉãÉä £ÉäÞÉVÉ ºÉÆOÉc ({ÉEÉàÉÉÇBÉEEäÉÊ{ÉªÉÉ) ªÉÝ AºÉ {ÉÉÒ/<Ç {ÉÉÒ/¤ÉÉÒ {ÉÉÒ/

VÉä {ÉÉÒ/ +ÉÉ<Ç {ÉÉÒ BÉEÉÒ +ÉxiÉ®{ÉÉÊ®BÉiÉÇxÉÉÒªÉiÉÉ *

{ÉEÉàÉæÉÎBÉDºÉãÉ xÉä <ºÉ +ÉÉ¶ÉªÉ BÉEÉ +É£ªÉÉBÉänxÉ ÉÊBÉEªÉÉ cè ÉÊBÉE ªÉÉÊn ÉÊBÉEºÉÉÒ ÉÊxÉªÉÉÇiÉBÉE BÉEEä ABÉE {ÉEÉàÉÉÇBÉEEäÉÊ{ÉªÉÉ +ÉlÉÉÇiÉÂ ªÉÝ AºÉ {ÉÉÒ ºÉÆãÉMxÉ BÉE®iÉ cÖA ÉÊBÉEºÉÉÒ ÉÊxÉªÉÉÇiÉ =i{ÉÉn BÉEä ÉÊãÉA +ÉÉÊOÉàÉ |ÉÉÉÊvÉBÉEÉ®-{ÉjÉ VÉÉ®ÉÒ ÉÊBÉEªÉÉ MÉªÉÉ cè +ÉÉè® +ÉÉÊOÉàÉ |ÉÉÉÊvÉBÉEÉ® {ÉjÉ BÉEÉÒ ÉÊBÉàÉÖÉÎBÉDiÉ BÉEä ºÉàÉªÉ ÉÊxÉªÉÉÇiÉBÉE ÉÊxÉªÉÉÇiÉ nºiÉÉBÉäWÉ |ÉºiÉÖiÉ BÉE®iÉÉ cè ÉÊVÉxÉàÉå ÉÊxÉªÉÉÇiÉ =i{ÉÉn BÉEä ºÉÉlÉ ¤ÉÉÒ {ÉÉÒ VÉèºÉÉ +ÉxªÉ {ÉEÉàÉÉÇBÉEEäÉÊ{ÉªÉÉ ºÉÆãÉMxÉ ÉÊBÉEªÉÉ MÉªÉÉ cÉä, iÉÉä BÉE<Ç ¤ÉÉ® VÉÉäxÉãÉ/FÉäjÉÉÒªÉ BÉEÉªÉÉÇãÉªÉ ÉÊxÉªÉÉÇiÉ nÉÉÊªÉiBÉ BÉEEä {ÉÝ®É BÉE®xÉä BÉEä ÉÊãÉA AäºÉä ÉÊxÉªÉÉÇiÉ BÉEEä ºBÉÉÒBÉEÉ® xÉcÉÓ BÉE®iÉä cé* ªÉc ºÉÖZÉÉBÉ ÉÊnªÉÉ MÉªÉÉ cè ÉÊBÉE ãÉÉ<ºÉåºÉÉå àÉå =ÉÎããÉÉÊJÉiÉ {ÉEÉàÉÉÇBÉEEäÉÊ{ÉªÉÉ àÉÉxÉBÉE BÉEä +ÉãÉÉBÉÉ ÉÊxÉªÉÉÇiÉ nÉÉÊªÉiBÉ BÉEEä {ÉÝ®É BÉE®xÉä BÉEä ÉÊãÉA +ÉxªÉ {ÉEÉàÉÉÇBÉEEäÉÊ{ÉªÉÉ BÉEEä ºBÉÉÒBÉEÉ® ÉÊBÉEªÉÉ VÉÉxÉÉ SÉÉÉÊcA +ÉlÉÉÇiÉÂ {ÉEÉàÉÉÇBÉEEäÉÊ{ÉªÉÉ, VÉèºÉä ªÉÝ AºÉ {ÉÉÒ/<Ç {ÉÉÒ/¤ÉÉÒ {ÉÉÒ/VÉä {ÉÉÒ BÉEEä +ÉxiÉ®{ÉÉÊ®BÉiÉÇxÉÉÒªÉ àÉÉxÉÉ VÉÉA *

2. <ºÉ àÉÉàÉãÉä {É® ºÉÆ¤ÉÆÉÊvÉiÉ àÉÉxÉBÉE ºÉÉÊàÉÉÊiÉ uÉ®É ÉÊBÉSÉÉ® ÉÊBÉEªÉÉ MÉªÉÉ cè * ªÉc xÉÉä] ÉÊBÉEªÉÉ MÉªÉÉ lÉÉ ÉÊBÉE |ÉÉÊµÉEªÉÉ {ÉÖºiÉBÉE JÉhb-2 àÉå {ÉcãÉä ºÉä àÉÉèVÉÝn '®ºÉÉªÉxÉ +ÉÉè® ºÉà¤Ér =i{ÉÉnÉå' BÉEä ÉÊãÉA ºÉÉàÉÉxªÉ ÉÊ]{{ÉhÉÉÒ ºÉÆJªÉÉ 4 àÉå ÉÊxÉàxÉÉxÉÖºÉÉ® =ããÉäJÉ cè&-

""+ÉÉèÞÉvÉ àÉnÉå BÉEä ºÉÆ¤ÉÆvÉ àÉå, ÉÊxÉªÉÉÇiÉ =i{ÉÉnÉå BÉEÉ +ÉÉ<Ç {ÉÉÒ/¤ÉÉÒ {ÉÉÒ/ªÉÝ AºÉ {ÉÉÒ VÉèºÉä ºÉÆãÉMxÉBÉE ºÉÉÊciÉ/®ÉÊciÉ BÉhÉÇxÉ ÉÊBÉEªÉÉ MÉªÉÉ cè * ãÉÉ<ºÉåºÉ VÉÉ®ÉÒ BÉE®iÉä ºÉàÉªÉ, ÉÊxÉªÉÉÇiÉ +ÉÉnä¶É àÉå |ÉªÉÖBÉDiÉ ºÉÆãÉMxÉBÉE BÉEä +ÉÉvÉÉ® {É® +ÉÉ<Ç {ÉÉÒ, ¤ÉÉÒ {ÉÉÒ, ªÉÝ AºÉ {ÉÉÒ VÉèºÉä ºÉÆãÉMxÉBÉE ÉÊxÉªÉÉÇiÉ =i{ÉÉn BÉEä

ÉÊBÉBÉ®hÉ BÉEä ºÉÉlÉ ãÉMÉÉA VÉÉ ºÉBÉEiÉä cé *""

3. ={É®ÉäBÉDiÉ ºÉä ªÉc näJÉÉ VÉÉiÉÉ cè ÉÊBÉE ªÉÉÊn BÉEÉä<Ç {ÉEàÉÇ ÉÊBÉEºÉÉÒ ºÉÆãÉMxÉBÉE BÉEÉ |ÉªÉÉäMÉ xÉcÉÓ BÉE®iÉÉÒ cè iÉÉä =ºÉä ¤ÉÉÒ {ÉÉÒ, ªÉÉ VÉä {ÉÉÒ ªÉÉ ªÉÝ AºÉ {ÉÉÒ, VÉèºÉÉ £ÉÉÒ àÉÉàÉãÉÉ cÉä, ºÉÆãÉMxÉBÉE BÉEä ºÉÉlÉ =i{ÉÉn BÉEÉ ÉÊxÉªÉÉÇiÉ BÉE®xÉä BÉEÉÒ +ÉxÉÖàÉÉÊiÉ cè * <ºÉÉÊãÉA ªÉc º{ÉÞ] ÉÊBÉEªÉÉ VÉÉiÉÉ cè ÉÊBÉE ªÉÉÊn {ÉEÉàÉÉÇBÉEÉäÉÊ{ÉªÉÉ, +ÉlÉÉÇiÉÂ ªÉÝ AºÉ {ÉÉÒ ºÉÆãÉMxÉ BÉE®iÉä cÖA ÉÊxÉªÉÉÇiÉ =i{ÉÉn BÉEä ÉÊãÉA BÉEÉä<Ç +ÉÉÊOÉàÉ |ÉÉÉÊvÉBÉEÉ® {ÉjÉ VÉÉ®ÉÒ ÉÊBÉEªÉÉ VÉÉiÉÉ cè iÉÉä ÉÊxÉªÉÉÇiÉ nºiÉÉBÉäVÉ, ÉÊVÉxÉàÉå BÉEÉä<Ç +ÉxªÉ {ÉEÉàÉÉÇBÉEÉäÉÊ{ÉªÉÉ +ÉlÉÉÇiÉÂ ¤ÉÉÒ {ÉÉÒ ªÉÉ <Ç {ÉÉÒ ªÉÉ VÉä {ÉÉÒ ªÉÉ +ÉÉ<Ç {ÉÉÒ ºÉÆãÉMxÉ BÉE®iÉ cÖA ÉÊxÉªÉÉÇiÉ =i{ÉÉn ¶ÉÉÉÊàÉãÉ cè BÉEÉä £ÉÉÒ ºÉÆ¤Ér +ÉÉÊOÉàÉ |ÉÉÉÊvÉBÉEÉ® {ÉjÉ {É® ÉÊxÉªÉÉÇiÉ nÉÉÊªÉiBÉ BÉEÉÒ {ÉÝÉÌiÉ cäiÉÖ ºBÉÉÒBÉEÉ® ÉÊBÉEªÉÉ VÉÉAÆ * <ºÉ |ÉBÉEÉ® {ÉEÉàÉÉÇBÉEÉäÉÊ{ÉªÉÉ +ÉÉ<Ç {ÉÉÒ, ¤ÉÉÒ {ÉÉÒ, <Ç {ÉÉÒ, VÉä {ÉÉÒ ªÉÉ ªÉÝ AºÉ {ÉÉÒ ÉÊxÉªÉÉÇiÉ nÉÉÊªÉiBÉ BÉEÉÒ {ÉÝÉÌiÉ BÉEä |ÉªÉÉäVÉxÉ cäiÉÖ +ÉxiÉ®{ÉÉÊ®BÉiÉÇxÉÉÒªÉ àÉÉxÉä VÉÉAÆ *

4. <ºÉä ÉÊBÉnä¶É BªÉÉ{ÉÉ® àÉcÉÉÊxÉnä¶ÉBÉE BÉEä +ÉxÉÖàÉÉänxÉ ºÉä VÉÉ®ÉÒ ÉÊBÉEªÉÉ VÉÉiÉÉ cè *

( BÉEßÞhÉ BÉÖEàÉÉ® )
={É àÉcÉÉÊxÉnä¶ÉBÉE, ÉÊBÉnä¶É BªÉÉ{ÉÉ®

({ÉEÉ<ãÉ ºÉÆ0 01/82/162/120/A AàÉ11-bÉÒ <Ç AºÉ-III ºÉä VÉÉ®ÉÒ)